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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE: 20TH MAY: 1980.

NOTIFICATION
INCOME TAX

No.3333(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Smt. PAMPA KUMAR(NEE MUKHERJEE) being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Smt. PAMPA KUMAR(NEE MUKHERJEE) takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
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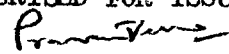
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AUTHORISED FOR ISSUE


(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

No.CC/ITCC/3174/941/RSP/80.

* SHARMA *
4/6/80.